

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
IA/2010/ND/2022
IB/648/ND/2020

IN THE MATTER OF:

Rajesh Gupta

Vs.

Aditya Interseas Pvt Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 05.05.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

: Ms. Prachi Johri, Adv.

For the RP/IRP

: Mr. Dharm Vir Gupta, CA

For the Respondent

:

ORDER

IA/2010/ND/2022:

This application has been moved on behalf of the Ld. IRP for withdrawal of the proceedings under Section 12 A, IRP further stated that the matter has been settled between the parties. Accordingly, he does not want to pursue the present petition. In view of the settlement arrived at between the parties and approval of the CoC, the present IA/2010/ND/2022 **stands allowed**. Proceedings stand withdrawn and CIRP stands terminated.

Ld. Counsel for the IRP stated that the IRP has been fully paid and he has no grievance.

-sd-

**SUMITA PURKAYASTHA
MEMBER (T)**

-sd-

**DHARMINDER SINGH
MEMBER (J)**